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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

Original Application No. 401/94.

K.P.Girish.

.... Applicant.

V/s.

The Principal, R.V.T.I. (W),
Govt. of India, Ministry
of Labour, V.S.Marg,
Dadar,
Bombay - 400 028.

.... Respondent.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri P.P.Srivastava, Member(A).

Appearances:-

Applicant in person.

Respondent by Shri V.S.Masurkar.

Oral Judgment:-

[Per Shri M.S.Deshpande, Vice-Chairman] Dt. 24.6.1994.

The applicant is present in person and
Shri V.S.Masurkar, is present on behalf of the
Respondents.

2. We have heard the learned counsel for the
Respondent. It appears that an order was passed
straightaway against the applicant either to return
the books or to remit the cost of the books which
he had not returned while he was Training Officer,
without affording him an opportunity to show cause as
to why the recovery should not be made. It appears
that an amount of Rs.1,000/- has already been
recovered and the balance is yet to be recovered. We
find that no order involving civil consequences
could have been made against the applicant without
giving him an opportunity or showing cause. We
therefore, quash the directions made against the
applicant to pay the price of the books. Liberty

....2.

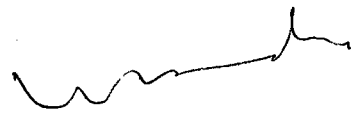
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to the Respondent to give an opportunity to show cause as to why the recovery should not be made from him. The entire inquiry should be completed within two months. If the applicant succeeds at the inquiry the amount which has been recovered from him already should be restored to him, otherwise the respondent will be at liberty to adjust the amount to be recovered from the applicant.

3. The application is disposed of accordingly.
All other applications are also disposed of.



(P.P. SRIVASTAVA)
MEMBER (A)



(M.S. DESHPANDE)
VICE-CHAIRMAN

B.